

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 2440/2020, IA 758/2021
In C.P.(IB)-1514(MB)/2017

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2021**

**NAME OF THE PARTIES: - Sanjay Kumar Agarwal (Liquidator of
Biotor Industries Ltd) .. Applicant**
V/s
**Assistant Commissioner of Commercial
Tax & Ors .. Respondents**
IN THE MATTER OF
Allahabad Bank
V/s
Biotor Industries Ltd.

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 758/2021: - Mr, Maulik Nanavati, counsel appeared for the Respondent (Sales Tax Dept). Mr. Ayush Agarwala, counsel appearing for the applicant in I.A. No. 758/2021 seeks exclusion of time with effect from 01.01.2019 to till 31.12.2020. Having considered the submissions of the counsel for the RP, this bench deems fit and proper to exclude the period commencing from 01.01.2019 till disposal of the present application and also

the period from 01.01.2021 till disposal of the present application. In view of the above the present **IA No. 758/2021 is disposed of.**

IA. No. 2440/2020: - Since the matter is progressing before the Gujrat High Court. At the request of both the parties list the matter on **04.08.2021.**

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)